

ITEM NO.6

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21235/2023

[Arising out of impugned final judgment and order dated 12-09-2023 in WB No. 3642/1975 passed by the High Court of Judicature at Allahabad]

CHARAN SINGH (DEAD) THROUGH LRS & ANR.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

IA No.194422/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.194423/2023-EXEMPTION FROM FILING O.T.
IA No. 117746/2024 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 199252/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 194422/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 194423/2023 - EXEMPTION FROM FILING O.T.
IA No. 199253/2025 - EXEMPTION FROM FILING O.T.
IA No. 118097/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 115648/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 19-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Venkateswara Rao Anumolu, AOR
Mr. Sunny Kumar, Adv.
Mr. Sujit Kumar Gupta, Adv.
Ms. Shubhangani Raj, Adv.
Ms. Shwetangani Raj, Adv.

For Respondent(s) :

Mr. PN Misra, Sr. Adv.
Mr. Sr Singh, Sr. Adv.
Mr. Mohd. Saquib Siddiqui, AOR
Ms. Priyanka Singh, Adv.
Mr. Manu Nagar, Adv.
Ms. Shanyan Yameen, Adv.
Mr. Amod Kumar Bidhuri, Adv.
Mr. Abdul Samad Siddiqui, Adv.

Mr. Sriram P., AOR

Mr. Prashant Vaxish, Adv.
Mr. Pranav Raj Singh, Adv.
Mr. Anant Attri, Adv.
Ms. Manisha Ambwani, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Learned counsel for the petitioner(s) is permitted to bring on record the legal heirs of the deceased respondent nos.4 and 5 without the death certificate of respondent no.5.
2. Leave granted.
3. Post the matter for hearing in its regular course.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER(NSH)